

(2022) 07 OHC CK 0097

Orissa High Court

Case No: Writ Petition (C) No. 17006 Of 2022

Manas Behera And Another

APPELLANT

vs

Union Of India And Another

RESPONDENT

Date of Decision: July 18, 2022

Hon'ble Judges: Arindam Sinha, J

Bench: Single Bench

Advocate: S.K. Bhanjadeo, J. Sahoo

Final Decision: Disposed Of

Judgement

Arindam Sinha, J

1. Mr. Bhanjadeo, learned advocate, appears on behalf of petitioners and submits, on information obtained from the website of Ministry of Corporate

Affairs, Government of India his clients learnt that they have been purportedly disqualified from acting as Directors. The prints of the information

available are at pages 15 and 16. They do not disclose commencement but only says disqualification period up to 31st October, 2023.

2. Ms. Sahoo, learned advocate, Central Government Counsel appears on behalf of Union of India and submits, the prints do not appear to give commencement date.

3. The disqualification will remain stayed till next date.

4. Union of India may file counter by 16th August, 2022, as prayed for. Petitioners may file rejoinder by 26th August, 2022.

5. List on 29th August, 2022.

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